

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S).6282/2025

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 02-12-2024
IN IA NO. 11936/2024 PASSED BY THE HIGH COURT OF JUDICATURE AT
BOMBAY]

ANAHITA IRANI & ANR.

PETITIONER(S)

VERSUS

BURGER KING CORPORATION

RESPONDENT(S)

(IA NO. 56564/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA NO. 56561/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 07-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s): Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. K. Parameshwar, Sr. Adv.
Mr. Abhijit Sarwate, Adv.
Mr. Avishkar Singhvi, Adv.
Mr. Anand Dilip Landge, AOR
Ms. Priyansha Sharma, Adv.
Ms. Sangeeta Nenwani, Adv.
Ms. Revati P. Kharde, Adv.
Mr. Sumit Kumar, Adv.
Mr. Rahul Prakash Pathak, Adv.
Mr. Sumedh Ruikar, Adv.

For Respondent(s): Mr. Aditya Verma, AOR
Mr. Raunak Kamath, Adv.
Mr. K Rigved Prasad, Adv.
Mr. Samar Singh, Adv.
Mr. Mukul Kochhar, Adv.
Ms. Aakriti Bansal, Adv.
Mr. Aditya Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondent.

Sri M.K.Rigved Prasad, learned counsel for the Caveator accepts notice.

We have heard learned senior counsel for the petitioners and learned counsel for the respondent on the interim prayer at length.

The impugned order is stayed until further orders. However, the pendency of this Special Leave Petition would not come in the way of the High Court disposing of the appeal filed by the respondent herein as expeditiously as possible. We say so having regard to the fact that the respondent herein has been unsuccessful in the suit filed by it as the suit has been dismissed.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)